

DES-VI (FOOD & MISC)

Minutes of the meeting NC-VI held on 05.03.2009 .

Meeting No.37/AM09 & 38/AM09 for the licensing year 2008-09 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 05.03.2009 under the Chairmanship of Shri Anil Aggarwal Jt. DGFT In his Chamber.

The Committee ratified the minutes of meeting held on 22.01.2009, 29.01.2009 & 05.02.2009

List of participants is annexed.

PH Case

Case No 649 NC-VI Dt. 05.03.2009	M/s. UB Global Ltd., Bangalore	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/138/AM09/DES.VI RLA File 07/21/40/503/AM09		Lic No./Date 0710059299 dt. 25.08.2009	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	Beer Filled in 500 ML Aluminium Cans.	2970300.000	Number	19978700.00	476250.00US\$
			Total	19978700.00	476250.00US\$

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Empty 500 ML Printed Aluminium Cans with 206 Dia Gold Stay-On-Tab (SOT) Ends.	3000000.000	Number	16211550.00	381000.00US\$

Position:

Decision: Approved.

The Case was considered as per agenda. The case was placed before in earlier NC meetings dt. 4.12.2008, 18.12.2008 & 22.1.2009 for PH No representative of the firm did not turn up for personal hearing in the last meetings In NC Meeting dt. 22.1.2009 and it was decided that one more opportunity may be given to Firm for on dt. 26.2.2009 . Representative to come with sample of product. If representative does come on 26.2.2009 for PH, case will be decided on merits.

Therefore, it was decided in the NC meeting to reject the case on merits in the absence of sample product called for from the Firm for ratification of norms.

RLA may take consequential action as per Policy/ Procedure.

PH Case

Case No 650 NC-VI Dt. 05.03.2009	M/s. Sonic Biochem Extractions Ltd., Indore	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/358/AM04/DES.VI		Lic No./Date	Defer date

File No. 01/85/50/285/AM06/DES.VI RLA File 01/85/50/285/AM06/DES.VI	File No./Date 1110010370 dt. 28.02.2005 & 0310371339 dt. 14.03.2006	Date
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The request of the firm for re-consideration of the firm was considered by the committee as per agenda. The representative of the firm appeared for personal hearing to explain the position of the case as the case was considered in the NC meeting No. 43/08 held on dt. 21.2.2008 decision taken for ratification of norms. VVO &F, their written comment vide letter No. 417/2004-Exp dated 25.9.2007 are final and may be taken into account for fixation of input-out norms in this case. Against production of 1 MT of lecithin powder, recoverable wastage of 667 kg non-edible grade soyabean oil costing Rs. 18/- per kg is obtained. Committee accepted the recommendation of Dte of VVOF and decided to fix the norms after adjusting recoverable wastage, as under:-

(a) Import item (Acetone) required for producing 200 MT of Export product (Lecithin powder)	152MT
(b) Cost of acetone $\frac{(114,00,000)}{200}$	Rs. 57000 per MT Rs.86,64,000 for 152 MT
(c) Recoverable wastage(non-edible grade Soyabean oil) obtained on production of 200 MT Lecithin Powder (200X667X18)	Rs. 2401200
(d) Cost of Acetone to be allowed (Rs. 8664000- Rs.2401200)	Rs. 6262800/-
(e) Qty of acetone to be allowed $\frac{(6262800)}{57000}$	109.87368 MT

Committee ratified import of 109.87368 MT Acetone for export of 200 MT Lecithin powder. Other import items, which are packing material may be allowed as per packing policy.

The case was considered in GRC Meeting held on dt. 27.11.2009 and GRC directed that Company has not imported any raw material the decision was taken to reconsider the case in NC Meeting.

In this NC Meeting , representative of the firm stated s that input Acetone is a process material and not raw material. Process material is required to extract residue oil from Lecithin liquid to, get finished product-Lecithin Powder and requested not be deduct the value of by product to sale in the domestic market from import quantity.

Considering the view of the firm representative, NC decided if the Firm has not made any import , the input product quantity may be imported to complete the expost by the firm with the validity period of AA as per decision taken in the NC No. 43/08 held on dt. 21.2.2008.

RLA may take consequential action as per Policy Provisions.

PH CASE

Case No 651 NC-VI Dt. 05.03.2009	M/s. Noronha International, Kanpur	Impex	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/153/AM09/DES.VI RLA File 06/81/40/0004/AM09			Lic No./Date 0610014095 dt. 01.09.2008	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	68/0- RE FURBISHED LADIES HAIR PINS.	123800.000	Number	1654270.00	38471.00 US\$
			Total	1,654,270.00	38,471.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	LADIES HAIR PINS (CONSISTING OF 4 GLASS CRYSTALS AND SILICON STOPPER, FITTED ON A METAL SHIFTER). METALIC	123800.000	Number	1503882.00	34974.00 US\$
			Total	1,503,882.00	34,974.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. The firm vide their letter dated informed that they would be available for personal hearing or on after 15.03.2009. Therefore, the committee decided grant PH to the firm on 19.03.2009 and re-list the case on 19.03.2009

Case No 652 NC-VI Dt. 05.03.2009	M/s. Sharkline Exports, Changancherry	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/172/AM07/DES.VI RLA File 10/24/40/0082/AM07		Lic No./Date 1010024872 dt. 17.11.2006	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

The request of the firm for re-consideration of the case was considered by the committee as per the agenda. It was observed by the committee that MPEDA have

The request of the firm for re-consideration of the case was considered by the committee as per the agenda. It was observed by the committee that M/s LDA have informed that the Shark Bones imported are black tip shark which is not protected species of shark. It was also noted that similar case of the firm have already approved by the committee against AA No. 1010010124 dt. 26.8.02 in the NC Meeting No. 27/03 held on dt. 25.10.2002. Therefore, the committee decided to approve this case similar of similar input out put.

RLA may take consequential action as per Policy Provisions.

Case No 653 NC-VI Dt. 05.03.2009	M/s. Organic India Pvt. Ltd., Kanpur	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/157/AM09/DES.VI		Lic No./Date	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- Tulsi Pomegranate Green FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	279600.000	Boxes	12902142.00	307560.00 US\$
2	67/0- TULSI SWEET ROSE FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE	251550.000	Boxes	11607774.75	276705.00 US\$
3	67/0- TULSI PASSION FRUIT FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	40850.000	Boxes	1885023.25	44935.00 US\$
4	67/0- TULSI JASMINE FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE	51265.000	Boxes	2365623.43	56391.50 US\$
5	67/0- TULSI LEMON GINGER FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	185180.000	Boxes	8545131.10	203698.00 US\$
6	67/0- TULSI CHAMOMILE HONEY FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE	94515.000	Boxes	4361394.68	103966.50 US\$
7	67/0- TULSI RED CHAI MASALA FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE	91735.000	Boxes	4233111.58	100908.50 US\$
			Total	45,900,200.79	1,094,164.50

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Pomegranate Organic Type Flavor 6001242 Natural Flavour	308.000	K.G	565366.96	13287.12 US\$
2	Raspberry Organic Type Flavor 6001148 Natural flavor	205.000	K.G	498417.94	11713.70 US\$
3	Egyptian Rose Flavour 6001377 Organic Natural flavour	314.000	K.G	542310.81	12745.26 US\$
4	Passion Fruit Flavor 6001170 Organic Natural Flavour	60.000	K.G	133113.42	3128.40 US\$
5	Jasmine Extract 6000365 Organic Natural	64.000	K.G	141987.65	3336.96 US\$
6	Lemon Extract 6000205 Organic Natural	136.000	K.G	272789.75	6411.04 US\$
7	Honey Type Flavor 6000990 Organic Natural	118.000	K.G	261789.73	6152.52 US\$
	Spice Blend Extract				

8	Spice Blend Extract Combined ginger, cinnamon & cardomom extract Natural Flavouring	72.000	K.G	259793.28	6105.60 US\$
			Total	2,675,569.54	62,880.60

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. Tea Board vide their letter No. T-24(16)Stats/2009/3890 dated 16.02.2009 informed that Tea is not being used in exportable item to "Tulsi Tea" and under this circumstance Tea Board is not in position to recommend the case. Further, the firm have also informed Tea Board that they have already removed the word Tea in the domestic market and assured that they will be removing the word in case of their export shipments. Therefore, the committee decided to seek comments of AYUSH and relist the case on 2.4.2009.

Case No 654 NC-VI Dt. 05.03.2009	M/s. Organic India Pvt. Ltd., Kanpur	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/153/AM08/DES.VI RLA File 06/24/40/0031/AM08	Lic No./Date 0610012723 dt. 08.01.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- TULSI TEA (PEPPERMINT) FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG CONTAINS 1.7 GM MIXTURE.	60000.000	Boxes	2597100.00	66000.00 US\$
2	67/0- TULSI TEA (SWEET ROSE) FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE	60000.000	Boxes	2597100.00	66000.00 US\$
3	67/0- TULSI TEA (JASMINE) FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE	60000.000	Boxes	2597100.00	66000.00 US\$

4	67/0- TULSI TEA (CHAMOMILE HONEY) FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE	25000.000	Boxes	1082125.00	27500.00 US\$
5	67/0- TULSI TEA NO CAF CHAI MASALA FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE	60000.000	Boxes	2597100.00	66000.00 US\$
6	67/0- TULSI TEA (LICORICE SPICE) FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE	25000.000	Boxes	1082125.00	27500.00 US\$
7	67/0- TULSI TEA (VANILLA CREME) FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE	25000.000	Boxes	1082125.00	27500.00 US\$
8	67/0- TULSI TEA (RED MANGO) FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE	60000.000	Boxes	2597100.00	66000.00 US\$
9	67/0- TULSI TEA (RASPBERRY PEACH) FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE	60000.000	Boxes	2597100.00	66000.00 US\$
10	67/0- TULSI TEA (SWEET LEMON) FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	60000.000	Boxes	2597100.00	66000.00 US\$
11	67/0- TULSI TEA (ORANGE MINT) FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	25000.000	Boxes	1082125.00	27500.00 US\$
12	67/0- TULSI TEA (POMEGRANATE GREEN) FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	60000.000	Boxes	2597100.00	66000.00 US\$
13	67/0- TULSI TEA (PASSION FRUIT) FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	25000.000	Boxes	1082125.00	27500.00 US\$
14	67/0- TULSI TEA (LEMON GINGER) FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	60000.000	Boxes	2597100.00	66000.00 US\$
15	67/0- TULSI TEA (CHAI MASALA) FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	60000.000	Boxes	2597100.00	66000.00 US\$
			Total	31,381,625.00	797,500.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	CHICORY ROOT (Cichorium intybus) Roasted Chicory Root Granules	112.860	K.G	20733.34	520.28 US\$
2	Cinnamon-Cassia bark (Cinnamomum cassia) TEA BAG CUT POWDER	1090.490	K.G	201200.48	5048.95 US\$
3	Peppermint leaf (Mentha piperata) Tea bag cut	1477.980	K.G	573072.70	14380.75 US\$
4	Orange Peel (Citrus sinensis)	270.000	K.G	124500.00	3050.40 US\$

4	Tea bag cut	378.000	K.G	121560.83	3050.46 US\$
5	Rooibos leaf (Asplathus linearis) Tea bag cut	1608.770	K.G	381450.96	9572.17 US\$
6	Chamomile Flower powder Tea bag cut	2566.730	K.G	511420.55	12833.64 US\$
7	Anise powder Tea bag cut	302.940	K.G	71829.35	1802.49 US\$
8	Elder Berries leaf Powder	285.660	K.G	96532.51	2422.40 US\$
9	Black berry leaves powder	424.760	K.G	147263.55	3695.45 US\$
10	Lemongrass tea bag cut powder	1056.740	K.G	168443.56	4226.94 US\$
11	Lemon Myrtle (Backhousia citriodora) Tea bag cut	573.800	K.G	293829.25	7373.38 US\$
12	Spearmint tea bag cut	186.300	K.G	23756.98	596.16 US\$
13	Pomegranate flavor 0118406 Natural Flavour	66.100	K.G	108517.73	2723.16 US\$
14	Raspberry flavor 0114518 Natural flavor	52.330	K.G	115102.55	2888.40 US\$
15	Raspberry flavor 0114520 Natural flavour	44.060	K.G	96928.46	2432.33 US\$
16	Mango flavor 0114911 Natural flavour	104.650	K.G	117604.78	2951.19 US\$
17	Vanila Crem flavor Natural flavour	52.330	K.G	67143.15	1684.90 US\$
18	Peach flavor 0110442 Natural flavour	73.260	K.G	146547.23	3677.47 US\$
19	Honey flavor 0108414 Natural Flavour	31.210	K.G	62438.67	1566.84 US\$
20	Jasmine flavor 0427901 Natural flavour	74.910	K.G	149852.81	3760.42 US\$
21	Lemon Candy Flavor 0206015 Natural Flavour	88.130	K.G	158737.92	3983.39 US\$
22	Passion fruit flavor 0115006 Natural Flavour	36.720	K.G	73457.26	1843.34 US\$
23	Orange flavor 0103534 Natural flavour	36.720	K.G	44191.42	1108.94 US\$
24	Lemon Tart Flavor 0413201 Natural Flavour	78.950	K.G	142202.72	3568.45 US\$
25	Egyptian Rose Flavour Natural flavour	74.910	K.G	115374.72	2895.23 US\$

26	Hibiscus Flower Tea bag cut	969.590	K.G	241488.01	6059.93 US\$
27	Spice Blend Extract Combined ginger, cinnamon & cardomom extract Natural Flavouring	47.090	K.G	166329.44	4173.89 US\$
			Total	4,417,010.93	110,840.95

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. Tea Board vide their letter No. T-24(16)Stats/2009/3890 dated 16.02.2009 informed that Tea is not being used in exportable item to "Tulsi Tea" and under this circumstance Tea Board is not in position to recommend the case. Further, the firm have also informed Tea Board that they have already removed the word Tea in the domestic market and assured that they will be removing the word in case of their export shipments. Therefore, the committee decided to seek comments of AYUSH And relist the case on 2.4.2009.

Case No 655 NC-VI Dt. 05.03.2009	M/s. Organic India Pvt. Ltd., Kanpur	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/156/AM09/DES.VI PLA File 06/24/10/0024/AM09	Lic No./Date 0610014157 dt. 05.03.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- TULSI RED CHAI MASALA FLAVORED TULSI WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE	60500.000	Boxes	2791772.50	66550.00 US\$
2	67/0- TULSI LICORICE SPICE FLAVORED TULSI WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE	25000.000	Boxes	1153625.00	27500.00 US\$
3	67/0- TULSI CHAI MASALA FLAVORED TULSI WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	60790.000	Boxes	2805154.55	66869.00 US\$
			Total	6,750,552.05	160,919.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Cinnamon-Cassia Bark Certified Organic, Broken & Cleaned (Cinnamomum cassia)	1500.000	K.G	271894.50	6390.00 US\$
			Total	271,894.50	6,390.00

Position:

Decision: Deferred

The case was considered by the committee as per agenda. Tea Board vide their letter No. T-24(16)Stats/2009/3890 dated 16.02.209 informed that Tea is not being used in exportable item to "Tulsi Tea" and under this circumstance Tea Board is not in position to recommend the case. Further, the firm have also informed Tea Board that they have already removed the world Tea in the domestic market and assured that they will be removing the word in case of their export shipments. Therefore, the committee decided to ask the firm to clarify the same. The committee also decided to seek comments of AYUSH and relist the case on 2.4.2009.

Case No 656 NC-VI Dt. 05.03.2009	M/s. Shree Renuka Sugars Ltd., Belgaum	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/241/AM09/DES.VI RLA File 07/21/40/1070/AM09	Lic No./Date 0710062373 dt. 13.01.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- White Sugar White Sugar	15239.000	M.T	259315967.00	5470801.00 US\$

			Total	259,315,967.00	5,470,801.00
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Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Raw Sugar Content of sucrose by weight in dry state in raw sugar corresponding to a polarimeter reading of less than 99.5%	16000.000	M.T	246784000.00	5120000.00 US\$
			Total	246,784,000.00	5,120,000.00

Position:

Decision: Approved.

Approved.

The committee considered the case as per agenda. It was noted that the comments from Directorate of Sugar are not forthcoming after reminding them. Therefore, the committee decided to allow the import of inputs as per SION at E-52 i.e., contents of sucrose by weight, in dry state, in raw sugar must correspond to a polarimeter reading of less than 99.5% but not less than 98.5% & the qty of imports also as per E-52.

RLA to take action as per policy/procedure.

Case No 657 NC-VI Dt. 05.03.2009	M/s. Shree Renuka Sugars Ltd., Belgaum	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/242/AM09/DES.VI RLA File 07/21/40/1071/AM09	Lic No./Date 0710062371 dt. 13.01.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	17011190	61/0- White Sugar White Sugar	14905.000	M.T	253632423.00	5350895.00 US\$
				Total	253,632,423.00	5,350,895.00

Import Item (s) Details

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	17011190	Raw Sugar Content of sucrose by weight, in dry state, in raw sugar corresponding to a polarimeter reading of less than 99.5%	15650.000	M.T	241385600.00	5008000.00 US\$
				Total	241,385,600.00	5,008,000.00

Position:

Decision: Approved.

Approved.

The committee considered the case as per agenda. It was noted that the comments from Directorate of Sugar are not forthcoming after reminding them. Therefore, the committee decided to allow the import of inputs as per SION at E-52 i.e., contents of sucrose by weight, in dry state, in raw sugar must correspond to a polarimeter reading of less than 99.5% but not less than 98.5% & the qty of imports also as per E-52.

RLA to take action as per policy/procedure.

Case No 658 NC-VI Dt. 05.03.2009	M/s. Shree Renuka Sugars Ltd., Belgaum	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/211/AM09/DES.VI RLA File 07/21/40/517/AM09	Lic No./Date 0710061645 dt. 11.12.208	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- White Sugar	14286.000	M.T	301005449.00	6085836.00 US\$
			Total	301,005,449.00	6,085,836.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Raw Sugar Content of sucrose by weight in dry state in raw sugar corresponding to a polarimeter reading of less than 99.5%	15000.000	M.T	286425000.00	5700000.00 US\$

			Total	286,425,000.00	5,700,000.00
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Position:

Decision: Approved.

The committee considered the case as per agenda. It was noted that the comments from Directorate of Sugar are not forthcoming after reminding them. Therefore, the committee decided to allow the import of inputs as per SION at E-52 i.e., contents of sucrose by weight, in dry state, in raw sugar must correspond to a polarimeter reading of less than 99.5% but not less than 98.5% & the qty of imports also as per E-52.

RLA to take action as per policy/procedure.

Case No 659 NC-VI Dt. 05.03.2009	M/s. Sterling Agro Inds. Ltd., Delhi	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/235/AM09/DES.VI RLA File 05/24/40/571/AM09	Lic No./Date 0510233918 dt. 05.01.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- FULL CREAM MILK POWDER (FCMP)	100.000	M.T	14000000.00	280000.00 US\$
			Total	14,000,000.00	280,000.00

Import Item (s) Details

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1		ANHYDROUS MILK FAT/BUTTER OIL	19.695	M.T	2363400.00	47268.00 US\$
2		SKIMMED MILK POWDER (SMP)	53.025	M.T	6363000.00	127260.00 US\$
				Total	8,726,400.00	174,528.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted the comments from MFPI are awaited. Therefore, it was decided to remind MFPI and relist the case on 19.03.2009

Case No 660 NC-VI Dt. 05.03.2009	M/s. Sterling Agro Inds. Ltd., Delhi	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/236/AM09/DES.VI RLA File 05/24/40/572/AM09	Lic No./Date 0510233920 dt. 05.01.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- ANHYDROUS MILK FAT/ BUTTER OIL(WITH 75% COW MILK FAT + 25% BUFFALLO MILK FAT) with +/-10% variation in AMF/BO Composition))	130.720	M.T	18954400.00	379088.00 US\$
			Total	18,954,400.00	379,088.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	ANHYDROUS MILK FAT/ BUTTER OIL(PURE COW MILK FAT)	100.000	M.T	12000000.00	240000.00 US\$
			Total	12,000,000.00	240,000.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted the comments from MFPI are awaited. Therefore, it was decided to remind MFPI and relist the case on 19.03.2009

Case No 661 NC-VI Dt. 05.03.2009	M/s. S. M. Herbals Pvt. Ltd., New Delhi	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/0080/AM09/DES.VI RLA File 05/24/40/949/AM08	Lic No./Date 0510218633 dt. 28.03.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- Camptothecin HPLC PURITY NOT LESS THAN 98.5%	95.000	K.G	53200000.00	1330000.00 US\$
			Total	53,200,000.00	1,330,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Crude Camptothecin HPLC PURITY NLT 95%	100.000	K.G	45100000.00	1100000.00 US\$
			Total	45,100,000.00	1,100,000.00

Position:

Decision: Deferred

The case was considered by the committee as per agenda. It was noted the comments from C&PC are awaited. Therefore, it was decided to remind C&PC and relist the case on 19.03.2009

Case No 662 NC-VI Dt. 05.03.2009	M/s. S. M. Herbals Pvt. Ltd., New Delhi	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/0133/AM09/DES.VI RLA File 05/24/40/278/AM09		Lic No./Date 0510225760 dt. 19.08.2008	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- CAMPTOTHECIN HPLC PURITY NLT 98.5% CAMPTOTHECIN	190.000	K.G	117363000.00	2698000.00 US\$
			Total	117,363,000.00	2,698,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	CRUDE CAMPTOTHECIN HPLC PURITY NLT 95% CRUDE CAMPTOTHECIN	200.000	K.G	97440000.00	2240000.00 US\$
			Total	97,440,000.00	2,240,000.00

Position:

Decision: Deferred

The case was considered by the committee as per agenda. It was noted the comments from C&PC are awaited. Therefore, it was decided to remind C&PC and relist the case on 19.03.2009

Case No 663 NC-VI Dt. 05.03.2009	M/s. A.V. Thermosets Pvt. Ltd., Kanpur	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/(83)/85/50/996/AM08/DES.VI RLA File 06/81/40/0009/AM08	Lic No./Date 0610012221 dt. 21.08.2007	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- BITUMEN EMULSION/MS/SS/RS GRADE	618.000	M.T	9690240.00	230720.00 US\$
			Total	9,690,240.00	230,720.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	PETROLIUM BITUMEN	412.000	M.T	5537280.00	131840.00 US\$
			Total	5,537,280.00	131,840.00

Position:

Decision: Deferred

The case was considered by the committee as per agenda. It was noted that the firm has not furnished the information as asked for by P&NG vide their letter R-11011/22/208-Sup dt. 25.07.2008. The committee decided to remind the firm and P&NG and case may be re-listed 02.04.2009

Case No 664 NC-VI Dt. 05.03.2009	M/s. A.V. Thermosets Pvt. Ltd., Kanpur	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/(87)/85/50/871/AM07/DES.VI RLA File 06/81/40/00019/AM07		Lic No./Date 0610011625 dt. 05.01.2007	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- BITUMEN EMULSION MS/SS/RS GRADE	600.000	M.T	8557000.00	182064.00 US\$
			Total	8,557,000.00	182,064.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	PETROLEUM BITUMEN	400.000	M.T	3933900.00	83700.00 US\$
			Total	3,933,900.00	83,700.00

Position:

Decision: Deferred

The case was considered by the committee as per agenda. It was noted that the firm has not furnished the information as asked for by P&NG vide their letter R-11011/22/208-Sup dt. 25.07.2008. The committee decided to remind the firm and P&NG and case may be re-listed 02.04.2009

Case No 665 NC-VI Dt. 05.03.2009	M/s. Jindal Drugs Ltd., Mumbai	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/237/AM09/DES.VI RLA File 03/94/40/914/AM09	Lic No./Date 0310501738 dt. 07.01.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- COCOA BUTTER	100.000	M.T	29393000.00	595000.00 US\$
			Total	29,393,000.00	595,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	COCOA BEANS - DRIED & FERMENTED	261.000	M.T	28710000.00	571344.00 US\$
			Total	28,710,000.00	571,344.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the comments from MFPI are awaited. It was decided to remind MFPI case may be re-listed on 02.04.2009

Case No 666 NC-VI Dt. 05.03.2009	M/s. Jindal Drugs Ltd., Mumbai	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/238/AM09/DES.VI RLA File 03/94/40/924/AM09	Lic No./Date 0310501742 dt. 07.01.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	66/0- COCOABUTTER	100.000	M.T	29393000.00	595000.00 US\$
			Total	29,393,000.00	595,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	COCOA BEANS - DRIED & FERMENTED	261.000	M.T	28710000.00	571344.00 US\$
			Total	28,710,000.00	571,344.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the comments from MFPI are awaited. It was decided to remind MFPI case may be re-listed on 02.04.2009

Case No 667 NC-VI Dt. 05.03.2009	M/s. Naturo Food & Fruit Products Pvt. Ltd., Bangalore	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/115/AM09/DES.VI RLA File 07/24/40/0082/AM09		Lic No./Date 0710058417 dt. 10.07.2008	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- Strawberry - Naturo 100% Natural Fruit Bars	8.280	M.T	3378106.00	82092.49 US\$
2	67/0- Mango - Naturo 100% Natural Fruit Bars	4.250	M.T	1689053.00	41046.24 US\$
3	67/0- Appele - Naturo 100% Natural Fruit Bars	8.870	M.T	3218731.00	78219.47 US\$
4	67/0- Strawberry - Naturo 100% Natural Fruit Bars	9.370	M.T	3406490.00	82782.27 US\$
5	67/0- Mango - Naturo 100% Natural Fruit Bars	9.440	M.T	3433313.00	83434.10 US\$
			Total	15,125,693.00	367,574.57

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Apple juice concentrate	39.600	M.T	3319372.00	80665.20 US\$
			Total	3,319,372.00	80,665.20

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the comments from MFPI are awaited. It was decided to remind MFPI case may be re-listed on 02.04.2009

Case No 668 NC-VI Dt. 05.03.2009	M/s. Kalabhai Karson Pvt. Ltd., Mumbai	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/134/AM09/DES.VI RLA File 03/94/40/361/AM09	Lic No./Date 0310483444 dt. 22.08.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	61/0- PLASTER OF PARIS (DENTAL GRADE)	150000.000	K.G	4290000.00	97500.00 US\$
			Total	4,290,000.00	97,500.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	HYDROCOL CEMENT	146250.000	K.G	3667950.00	83362.50 US\$
2	MALAMINE POWDER	450.000	K.G	183600.00	4172.50 US\$
			Total	3,851,550.00	87,535.00

Position:

Decision: Approved.

The case was considered by the committee as per agenda. It was noted by the committee that the SION for Plaster of Paris (Dental Grade) is already in existence at Sl. No. A-2337. The committee, therefore, decided to allow the inputs as per SION as under:-

E-2337 Plaster of Paris 150000Kg 1. Hydrocol Cement 146250.00Kg
(Dental Grade)

OR
Gypsum (Calcium Sulfate Dihydrate) 186000 kg

The RLA may take consequential action as per policy/procedure.

Case No 669 NC-VI Dt. 05.03.2009	M/s. Softgel Health Care Pvt. Ltd., Chennai	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/0047/AM09/DES.VI RLA File 04/24/40/00393/AM08	Lic No./Date 0410094342 dt. 12.03.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- EVENING PRIMROSE OIL CAPSULES 400MG 10% GLA	134000.000	Hundred in nos.	4663868.16	119128.18 US\$
2	62/0- EVENING PRIMROSE OIL CAPSULES 800MG 10% GLA	3600000.000	Number	2369268.00	60517.70 US\$
3	62/0- GAMALIN (EVENING PRIMROSE OIL 1000MG CAPSULES) 10% GLA	6000000.000	Number	5971158.00	152520.00 US\$
			Total	13,004,294.16	332,165.88

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	EVENING PRIMROSE OIL 10% GLA	5483.520	K.G	1306174.46	32901.12 US\$
2	EVENING PRIMROSE OIL 10% GLA	2937.600	K.G	699736.32	17625.60 US\$
3	EVENING PRIMROSE OIL 10% GLA	6120.000	K.G	1457784.00	36720.00 US\$
			Total	3,463,694.78	87,246.72

Position:

Decision: Approved

The case was considered by the committee as per agenda. It was noted that MSME have furnished their comments vide their letter No. 23(1)/2008-Chem dated 04.02.2009. On the basis of written comments of MSME, the committee decided to ratify the inputs under:-

Sl.No.	Export Item Name.	Qty	UOM
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1	62/0- EVENING PRIMROSE OIL CAPSULES 400MG 10% GLA	134000.000	Hundred in nos.
2	62/0- EVENING PRIMROSE OIL CAPSULES 800MG 10% GLA	3600000.000	Number
3	62/0- GAMALIN (EVENING PRIMROSE OIL 1000MG CAPSULES) 10% GLA	6000000.000	Number

Import Item (s) Details

Sl.No.	Import Item Name.	Qty
1	EVENING PRIMROSE OIL 10% GLA	5483.520Kg
2	EVENING PRIMROSE OIL 10% GLA	2937.600Kg
3	EVENING PRIMROSE OIL 10% GLA	6120.000Kg

The RLA take consequential action as per policy/procedure.

Case No 670 NC-VI Dt. 05.03.2009	M/s. CRI Ltd., Kolkata	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/0584/AM09/DES.VI RLA File 02/24/40/0203/AM08	Lic No./Date 0210105956 dt. 13.11.2007	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	61/0- Ballpen Tips. MADE OF NICKEL SILVER WIRE 1.60 MM DIA. ---Qty-98458167 Nos. NORMS fixed by DGFT, HQRT, New Delhi vide File No.- 01/80/50/00137/AM06/DES-I/1935/1936 Dated 19.08.2005.	98458.167	Thousand in nos	19680000.00	492000.00 US\$
			Total	19,680,000.00	492,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Stainless Steel Wire. Dia 1.60 mm.	10000.000	K.G	3880000.00	97000.00 US\$
2	Tungsten Carbide Balls. Various Dia. ---Qty.-99442750 in Nos.	99442.750	K.G	2984000.00	74600.00 US\$
			Total	6,864,000.00	171,600.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the information have been called for from the firm as decided in meeting held on 20.11.2008 which are still awaited. It was decided to remind the firm and relist the case n 02.04.2009.

Case No 671 NC-VI Dt. 05.03.2009	M/s. Hero Motors Ltd., Ghazibabad	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/144/AM08/DES.VI RLA File 05/24/40/0257/AM08	Lic No./Date 0510205697 dt. 03.07.2007	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	61/0- PHYSICAL EXERCISER-PRO5/GLD DRG DUAL-V SILVER PRO5/GLD DRG DUAL-V	750.000	Number	33330000.00	825000.00 US\$
2	61/0- PHYSICAL EXERCISER-MY5 DUAL VOLTAGE (SILVER, BLACK & WHITE) MY5 DUAL VOLTAGE	1000.000	Number	32320000.00	800000.00 US\$
			Total	65,650,000.00	1,625,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	MY5 ELECTRIC MOTOR (TWO MOTORS IN SET) PART NO.-HM0840200	50.000	Set	511250.00	12500.00 US\$
2	DIAMOND RUBBER (FOUR NOS. IN SET) PART NO.-HM08C000	500.000	Set	459716.00	11240.00 US\$
3	POWER SWITCH PART NO.-HM08A005	1750.000	Set	150307.50	3675.00 US\$
4	ANTI-VIBRATION NUTS (M8 FOR MOTOR MTG. & 8 NOS. IN SET) PART NO.-1ZH0133	14000.000	Number	85890.00	2100.00 US\$
5	MY5 ELECTRONICS KIT (MAIN DISPLAY UNIT, BOTTOM DISPLAY UNIT, INVERTER UNIT, POWER SUPPLY CABLING, REMOTE CONTROL) PART NO.-HM084000	1000.000	Set	8846670.00	216300.00 US\$
6	PRO5 ELECTRONICS KIT (MAIN CONTROL PANEL, BOTTOM CONTROL INVERTER / POWER SUPPLY CABLING, REMOTE CONTROL) PART NO.-HM094000	750.000	Set	11027662.50	269625.00 US\$
7	SAND PAPER MY-5 PART NO.-HM0840113	1000.000	Number	124745.00	3050.00 US\$
8	SAND PAPER PRO-5 PART NO.-HM09C006	750.000	Number	123927.00	3030.00 US\$
			Total	21,330,168.00	521,520.00

Position:
Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the information as asked for from the firm as decided in meeting held on 22.01.2009 have been furnished by the firm. The committee decided to grant personal hearing to the firm on and relist the case on 26.03.2009

Case No 672 NC-VI Dt. 05.03.2009	M/s. Sharmili Spices Pvt. Ltd., Mumbai	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/199/AM08/DES.VI RLA File 03/95/40/713/AM09	Lic No./Date 0310495173 dt. 21.11.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- CORIANDER SEEDS (STERILIZED)	126.000	M.T	9945000.00	195000.00 US\$
			Total	9,945,000.00	195,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	RAW WHOLE CORIANDER SEEDS	132.300	M.T	7422030.00	145530.00 US\$
			Total	7,422,030.00	145,530.00

Position:

Decision: Deferred.

The case was considered as per agenda. It was noted that the firm was asked to clarify the difference between Whole Coriander Seeds and Coriander Seeds. The reply of the firm and awaited. Committee of Spice Board also awaited. It was decided to remind the firm/Spice Board and re-list the case on 02.04.2009

Case No 673 NC-VI Dt. 05.03.2009	M/s. Sriroz Consultants Pvt. Ltd., Pune	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/264/AM08/DES.VI RLA File 31/24/40/171/AM08		Lic No./Date 3110030413 dt. 20.08.2007	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	61/0- Green House Structure With film	8500.000	Sq. meter	2230250.00	55000.00 US\$
			Total	2,230,250.00	55,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	UV Stabilised Polythene Film 200 Micron	10526.000	K.G	1024009.00	25253.00 US\$
2	Galvanised steel Profile U shape 0.7mm thick Each profile of 3990mm length (new) (5263 pcs)	21000.000	Meter	289527.00	7140.00 US\$
3	Aluminium Profile U Shape 0.8mm thick Each profile of 4000mm length. (oxidied finish)(2631 pcs)	10526.000	Meter	294150.00	7254.00 US\$
4	Vinipet / Zigzag Spring 2.0mm diameter,2m length	21050.000	Number	217064.00	5353.00 US\$
5	Galvanised Pipe Galvanised Pipe	25000.000	K.G	40550.00	1000.00 US\$
			Total	1,865,300.00	46,000.00

Position:

Decision: Deferred.

The case was considered as per agenda. It was noted that the firm was asked to furnish the information as asked for by DIPP in meeting held on 22.01.2009. The firm has not furnished the requisite information. The committee therefore, decided to remind the firm and relist the case on 02.04.2009.

Case No 674 NC-VI Dt. 05.03.2009	M/s. Ostern Pvt. Ltd., Kolkata	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/168/AM09/DES.VI RLA File 02/24/40/00126/AM09		Lic No./Date 0210117576 dt. 18.08.2009	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	63/0- 800000 Pcs of Plastic Body Ballpoint Pens containing 4570 kgs of Polypropelene,800000 Pcs of Ballpen Tips &256kgs of Ballpen Ink.	800000.000	Number	1016000.00	23628.00 US\$
			Total	1,016,000.00	23,628.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Polypropelene	4800.000	K.G	455136.00	10560.00 US\$
2	Ballpen Tips	816000.000	Number	298942.00	6936.00 US\$
3	Ballpen Ink.	269.000	K.G	107750.00	2500.00 US\$
			Total	861,828.00	19,996.00

Position:

Decision: Deferred.

The committee considered the case as per agenda. It was noted that the comments from C&PC are awaited. It was decided to remind C&PC and relist the case on 02.04.2009

Case No 675 NC-VI Dt. 05.03.2009	M/s. Parkwood Farms Pvt. Ltd., Kolkata	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/240/AM09/DES.VI RLA File 02/24/40/00246/AM09		Lic No./Date 0210122172 dt. 14.01.2009	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- INDIAN BLACK TEA (ORTHODOX / CTC) BLENDING RATIO : IMPORTED - 60% AND INDEGENOUS - 40%. NET IMPORTED QUANTITY TO BE USED IN THE EXPORT PRODUCT : BLACK TEA (IMPORTED) - 200000.00 KGS.	333333.340	K.G	24120000.00	480000.00 US\$
			Total	24,120,000.00	480,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	BLACK TEA (ORTHODOX / CTC)	200000.000	K.G	12060000.00	240000.00 US\$
			Total	12,060,000.00	240,000.00

Position:

Decision: Approved.

The case was considered by the committee as per agenda. It was noted that Tea Board has furnished the written comments vide letter dated 24.02.2009. On the basis comments it was decided to ratify the inputs as under:-

Sl.No.	Export Item Name.	Qty
1	67/0- BLENDED INDIAN BLACK TEA (ORTHODOX / CTC) BLENDING RATIO : IMPORTED - 60% AND INDEGENOUS - 40%. NET IMPORTED QUANTITY TO BE USED IN THE EXPORT PRODUCT : BLACK TEA (IMPORTED) - 200000.00 KGS.	333333.340KG

Import Item (s) Details

Sl.No.	Import Item Name.	Qty
1	BLACK TEA (ORTHODOX / CTC)	200000.000KG

The RLA may take consequential action as per policy/procedure.

Case No 676 NC-VI Dt. 05.03.2009	M/s. Reliance Industries Ltd., Mumbai	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/150/AM09/DES.VI RLA File 03/95/40/306/AM09		Lic No./Date 0310484118 dt. 27.08.2008	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
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1	27075000	62/0- C9 Plus 205	20000.000	M.T	699995720.00	16241200.00 US\$
				Total	699,995,720.00	16,241,200.00

Import Item (s) Details

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	27101190	Naphtha	12900.000	M.T	667188000.00	15480000.00 US\$
				Total	667,188,000.00	15,480,000.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the information asked for in meeting held on 18.12.2008 from the firm are awaited. The committee decided to remind the firm. Comments from C&PC are also awaited. It was therefore, decided to send a DO letter at level of NC Chairman to obtain comments from & C&PC and remind firm.

Case to relist on 2.4.2009.

Case No 677 NC-VI Dt. 05.03.2009	M/s. L G W Ltd., Kolkata	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/159/AM09/DES.VI RLA File 02/24/40/00006/AM09	Lic No./Date 0210111143 dt. 07.04.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	63/0- Hair Band (Made from Thermo- Poly-Urethanes)	63.725	M.T	11599543.13	286762.50 US\$
			Total	11,599,543.13	286,762.50

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Thermo-Poly-Urethanes (TPU)	65.000	M.T	9859687.50	243750.00 US\$
			Total	9,859,687.50	243,750.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the comments from C&PC are awaited. Therefore, it was decided to remind C&PC and relist the case on 02.04.2009

Case No 678 NC-VI Dt. 05.03.2009	M/s. Waxoils Pvt. Ltd., Mumbai	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/204/AM09/DES.VI RLA File 03/95/40/216/AM09		Lic No./Date 0310496294 dt. 03.12.2008	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- Emulsifying Wax containing: 1)Cotostearyl Alcohol: 88-90% 2)Sodium lauryl Sulphate: 9.5-10%	15000.000	K.G	1350000.00	33750.00 US\$
			Total	1,350,000.00	33,750.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	COTO STEARYL ALCOHOL	13500.000	K.G	1080000.00	27000.00 US\$
2	SODIUM LAURYL SULPHATE	1500.000	K.G	150000.00	3750.00 US\$
			Total	1,230,000.00	30,750.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the comments from C&PC are awaited. Therefore, it was decided to remind C&PC and relist the case on 02.04.2009.

Case No 679 NC-VI Dt. 05.03.2009	M/s. Mrs. Bectors Food Specialities Ltd., Ludhiana	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/0008/AM09/DES.VI RLA File 30/24/40/0048/AM08	Lic No./Date 3010054700 dt. 17.01.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
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1	67/0- Tomato Ketchup Contaning 27000 Kgs Tomato Paste 346 Kgs. Xanthan Gum and 9.80 Kgs Spice Blend.	100000.000	K.G	3000000.00	76238.00 US\$
			Total	3,000,000.00	76,238.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Tomato Paste	27810.000	K.G	778680.00	19540.27 US\$
2	Xanthan Gum	350.000	K.G	192500.00	4830.60 US\$
3	SPICE BLEND -WITH CONDITION THAT THE BG/ LUT AS APPLICABLE TO BE EXECUTED AS PER RELEVANT CUSTOM NOTIFICATION/ CIRCULAR AS PER PARA .2.20 OF HANDBOOK 2004-2009.	10.000	K.G	5000.00	124.47 US\$
			Total	976,180.00	24,495.34

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the case was ratified in meeting held on 24.07.2008 with the condition that the firm shall furnish the name of constituent and their quantities included in spice blend. The firm has not furnished the requisite information till date. It was decided to remind the firm and relist the case on 02.04.2009

Case No 680 NC-VI Dt. 05.03.2009	M/s. Associated Capsules Pvt. Ltd., Mumbai	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/0120/AM09/DES.VI RLA File 03/94/40/212/AM09	Lic No./Date 0310478949 dt. 16.07.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- CELLULOSE CAPSULES	30000.000	K.G	27090000.00	630000.00 US\$
			Total	27,090,000.00	630,000.00

Import Item (s) Details

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Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	HYDROXY PROPYL METHYL CELLULOSE (CELLULOSE ETHER)	34800.000	K.G	25264800.00	574200.00 US\$
			Total	25,264,800.00	574,200.00

Position:

Decision: : Deferred.

The case was considered by the committee as per agenda. It was noted that the comments from C&PC are awaited. Therefore, it was decided to remind C&PC and relist the case on 02.04.2009.

Case No 681 NC-VI Dt. 05.03.2009	M/s. Indo German Alkaloids, Mumbai	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/0072/AM09/DES.VI RLA File 03/94/40/01001/AM08	Lic No./Date 0310457219 dt. 09.01.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- IPECACUANHA EXTRACT BP. / USP.	488.000	K.G	10775040.00	269376.00 US\$
			Total	10,775,040.00	269,376.00

Import Item (s) Details

SI.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	IPECACUANHA ROOTS	2000.800	K.G	10564240.00	264106.00 US\$
			Total	10,564,240.00	264,106.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the comments from Ayush are awaited. Therefore, it was decided to write a DO at the level of Chairman to Ayush and relist the case on 02.04.2009

Case No 682 NC-VI Dt. 05.03.2009	M/s.Alchem International Ltd., New Delhi	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/0135/AM09/DES.VI RLA File 05/24/40/00281/AM09	Lic No./Date 0510226028 dt. 22.08.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

SI.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- SILYMARIN EXTRACT	1818.190	K.G	4471200.00	103500.00 US\$
			Total	4,471,200.00	103,500.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	CRUDE CARDUI MARIAE EXTRACT	2000.000	K.G	3888000.00	90000.00 US\$
			Total	3,888,000.00	90,000.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the comments from Ayush are awaited. Therefore, it was decided to write a DO at the level of Chairman to Ayush and relist the case on 02.04.2009

Case No 683 NC-VI Dt. 05.03.2009	M/s. Haldiram Exports Pvt. Ltd., New Delhi	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/162/242/AM08			Defer date
Fixation of SION for Namkeen/Mixtures/Savouries.			

The request of the firm for fixation of SION for Namkeen/Mixtures/Savouris was considered by the committee as per agenda.

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the comments from MFPI are awaited. Therefore, it was decided to remind MFPI and relist the case on 02.04.2009.

Case No 684 NC-VI Dt. 05.03.2009	M/s. Raghuvanshi Exports, Mumbai	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/162/00225/AM09/DES.VI			Defer date
Fixation of adhoc SION for export of Assorted Instant Food Mixed packed in internal/external consumer packing under Para 4.4.2 of HBP (Vol.I) 2004-2009.			

The request of the firm for fixation of adhoc norms for export of Assorted Instant Food mixed packed in internal/external consumer packing was considered by the committee as per agenda. It was noted that the comments from MFPI are awaited. It was decided to remind the MFPI and re-list the case on 02.04.2009

Case No 685 NC-VI Dt. 05.03.2009	M/s. Wrigley India Pvt. Ltd., Bangalore	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/162/00204/AM09/DES.VI RLA File 07/24/40/00658/AM08		Lic No./Date 0710055088 dt. 20.12.2007	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

C No	Export Item	Qty	UOM	FOB (Rs)	FOB (US\$)
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S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	67/0- Chewing Gum Spearmint 67025.88Kgs	8154.000	Boxes	8647602.39	220321.08
2	67/0-Chewing gum Double Mint 22341.96Kgs.	2718.000	Boxes	3048957.27	77680.44
3	67/0-Chewing Gum Juicy Fruit 14894.64Kgs.	1812.000	Boxes	1791537.99	45644.28
			Total	13488097.65	343645.80

S.No	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	Poly Terpin Hydrocarbon Resin Piccolyte C 115	5766.150	KG	494029.61	123097.23
2	Synthetic Rubber	2161.35	KG	322986.74	8105.06
3	Microcrystalline Wax	3507.13	KG	489156.95	12274.96
4	Peppermint Oil	230.49	KG	367401.06	9219.60
5	Spearmint Oil	454.68	KG	616045.93	15459.12
6	Soft Lecithin	716.39	KG	59951.54	1504.43
7	Juicy Fruit Flavour	139.52	KG	55598.72	1395.20
8	Aluminium Foil	6562.70	KG	1176856.18	29532.15
			Total	3582026.73	89887.75

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was decided by the Committee to call for from the Firm following information.

(I) Quantity terms of imported/ indigenous to the composition of norms E97-98 found differ item used in production of Gum base.

(ii) Manufacturing process Chart of exported end product.

(iii) Consumption data of past three years duly certified by Central Excise authority.

MSME may also be reminded to obtain the comments.

Case No 686 NC-VI Dt. 05.03.2009	M/s. Disha Foods Pvt. Ltd., Hyderabad	Meeting No. 37/08 Dt. 05.03.2009	Status
Modification of SION E-5 to include additional export product "cocoa Powder" alongwith present export product.			Defer date

The case was considered by the committee as per agenda. It was noted that MFPI have furnished the comments vide their letter No. MFPI/20/ES/2008 dated 29.01.2009 and have recommended to include the Cocoa Powder as input as under:-

Sl.No.	Export Item	Qty.	Import Item	Qty. Allowed
E-5	Biscuits	1 kg	1. Maida /Atta / Flour 2. Sugar OR Liquid Sugar 3. Vegetable Shortenings / Cream / Fats/Spray Fats 4. Skimmed Milk Powder Additives and Other bakery ingredients 5. Additives and Other bakery ingredients:- a) Invert Sugar / Liquid Glucose b) Leavening Agent c) Emulsifier d) Food Flavour e) Dry Fruits* (Optional) f) Cocoa Powder 6. Packing Materials:- (a) BOPP/ HDPE/ PP/ LDPE (b) Paper and Paper Board 7. Relevant Dry Fruits	0.550 kg 0.210 kg 0.338 kg 0.180 kg 0.010 kg 0.040 kg 0.015 kg 0.005 kg 0.002 kg 0.02Kg 3% by weight As per packing Policy As per packing Policy 1.01Kg/Kg content in export product

Position:
Decision: Deferred.

The representative of MFPI was present in the meeting, after discussion the case it was decided by Committee to obtain the revised comments from MFPI. The representative of MFPI assured to sent the comments very shortly for consider the case further.

Case No. 007 NC-VI Dt. 05.03.2009	M/S. Teesta Valley Exports Ltd., Kolkata	Meeting No. 37/00 Dt. 05.03.2009	Status
HQ File No. 01/85/162/673/AM08/DES.VI RLA File 02/77/40/221/AM08	Lic No./Date 0210106138 dt. 16.11.2007		Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	67/0-Dry Flowers/Buds/Leaves/Fruits & Flavours Good(Containing 3366Kgs of imported goods from Sl. No. 1 and Packed in 1) Clear Jar with Cap & Seal as per Import Sl. No.2 and Sl. No.3=39,604Nos 2) Plastic Sachet as per import Sl. No. 4=1,98,020 Nos. 3) Aluminium Foil Pouch as per import Sl. No. 5=9,901 Nos 4) Outer Box made from Art Paper (400GSM) as per Sl. No. 6 of import List =69,307Nos.	3366.000	KG	3220800.000	82585.00US \$
			Total	3220800.000	82585.00US \$

S.No	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	Dry Flowers/Buds/Leaves/Petals/Fruit Flavours material (1)Chamomile Flowers Egyptian Whole (2) Lemon Verbena Leaf Whole (3) Marigold Petals without Calyx (4) Peppermint Leaves whole Curled (5)Rose Petals Pink Cut (6) Rooibos (7) Fruit Flavour Berry Dream (8) Fruit Flavour Caribic- Cocktail (9) Fruit Good Temper Organic (10) Fruit Flavour Hawaii- Cocktail(11) Fruit Flavour Peach Melba (12) Fruit Flavour Sweet Fruit (13) Jesmine Flowers Whoel & (14) Lime	3400.000	KG	1445000.00	37051.00US\$
2	Clear (Pet) Jar Tree Flowers Argentium Cut Transparent Plastic Pet Bottles	40000.000	Number	320000.00	8205.00US\$

3	White Plastic Cap with Activated Seal WAD Plastic Caps for Pet Jars with Temper Proof Seal inside	42000.000	Number	63000.00	1616.00US\$
4	Sachet Plastic Transparent Sachet	200000.000	Number	500000.00	12820.00US\$
5	Aluminium Foil Pouch Suitable for 2 Gms- 10Kgs.	10000.00	Number	75000.00	1923.00US\$
6	Outer Box Made from Art Paper (400Gsm)	70000.000	Number	525000.00	13462.00US\$
			Total	2928000.00	75076.00 US\$

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. the committee decided grant PH to the firm .

Case No 688 NC-VI Dt. 05.03.2009	M/s. Ravi Foods Pvt. Ltd., Hyderabad	Status
Modification of SION E-5 to include additional export product "Cocoa Powder" along with present export product.		Defer date

The case was considered by the committee as per agenda. It was noted that MFPI have furnished the comments vide their letter No. MFPI/20/ES/2008 dated 29.01.2009 and have recommended to include the Cocoa Powder as input as under:-

Sl.No.	Export Item	Qty.	Import Item	Qty. Allowed
E-5	Biscuits	1 kg	7. Maida /Atta / Flour 8. Sugar OR Liquid Sugar 9. Vegetable Shortenings / Cream / Fats/Spray Fats 10. Skimmed Milk Powder Additives and Other bakery ingredients 11. Additives and Other bakery ingredients:- a) Invert Sugar / Liquid Glucose b) Leavening Agent c) Emulsifier d) Food Flavour e) Dry Fruits* (Optional) f) Cocoa Powder 12. Packing Materials:- (a) BOPP/ HDPE/ PP/ LDPE (b) Paper and Paper Board 7. Relevant Dry Fruits	0.550 kg 0.210 kg 0.338 kg 0.180 kg 0.010 kg 0.040 kg 0.015 kg 0.005 kg 0.002 kg 0.02Kg 3% by weight As per packing Policy As per packing Policy 1.01Kg/Kg content in export product

Position:
Decision: Deferred.

The representative of MFPI was present in the meeting, after discussion the case it was decided by Committee to obtain the revised comments from MFPI. The representative of MFPI assured to sent the comments very shortly for consider the case further

representative of MFPI assured to send the comments very shortly for consider the case further.

Case No 689 NC-VI Dt. 05.03.2009	M/s. Unibic Biscuits India Pvt. Ltd., Bangalore	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/036/AM08 RLA File 07/24/40/177/AM08		Lic No./Date 0710051968 dt. 13.06.2007	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

The case was considered by the committee as per agenda. It has been noted by the Committee there no SION F-17 . MFPI vide their letter No. MFPI/16//DES/2007 dt. 26.5.2008 recommended for two percent wastage in import of fruit mince MFPI was opined that data may also be verified from customs/excise department based on excise data.

Therefore, the Committee decided to call for import export document during the period past three years duly certified by central excise authority to consider the case further.

Case No 690 NC-VI Dt. 05.03.2009	M/s. Food Fats & Fertilizers Ltd., Chennai	Meeting No. 37/08 Dt. 05.03.2009	Status
Modification of SION appearing at Sl. No. E-125 (Product Group: Food Products) in terms of Para 4.10 of HBP, 2004-09.			Defer date

The request of the firm for modification of SION at E-125 was considered the committee as per agenda.

Case No 691 NC-VI Dt. 05.03.2009	M/s. Stanes MJF Teas Ltd., Coimbatore	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00181/AM09 RLA File 32/24/40/0033/AM09	Lic No./Date 3210038916 dt. 14.10.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- TEA BAGS (TAG BAGS)	2714.000	K.G	467500.00	10000.00 US\$
			Total	467,500.00	10,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	BLACK TEA STD 1473	2262.000	K.G	190273.00	4070.00 US\$
			Total	190,273.00	4,070.00

Position

Decision: Approved.

The case was considered by the committee as per agenda. The committee noted that the import input is packing material. The committee decided to transfer the case to RLA and decided the case as per para 4.7.1 of HBP (Vol.I).

action as per policy/procedure.

RLA may take consequential

Case No 692 NC-VI Dt. 05.03.2009	M/s. Raj Petro Specialities Pvt. Ltd., Mumbai	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00198/AM09 RLA File 03/95/40/699/AM09	Lic No./Date 0310495165 dt. 21.11.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- 62/0-White Petroleum Jelly :- Melting Point Deg. C 56 +/- 2, Congealing Point Deg. C 54+/-1 & Consistency @25 Deg.C110 +/- 5	163.200	M.T	13000000.00	260000.00 US\$
			Total	13,000,000.00	260,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Base Oil	102.816	M.T	6150000.00	123000.00 US\$
2	Paraffin Wax	37.536	M.T	3100000.00	62000.00 US\$
3	Micro-crystalline Wax	22.848	M.T	3050000.00	61000.00 US\$
			Total	12,300,000.00	246,000.00

Position

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009.

Case No 693 NC-VI Dt. 05.03.2009	M/s. Raj Petro Specialities Pvt. Ltd., Mumbai	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00250/AM09 RLA File 03/95/40/869/AM09	Lic No./Date 0310504304 dt. 29.01.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- White Petroleum Jelly :- Melting Point Deg. C 56 +/- 2, Congealing Point Deg. C 54+/-1 & Consistency @25 Deg.C110 +/- 5	652.800	M.T	44508979.20	939008.00 US\$
			Total	44,508,979.20	939,008.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Base Oil	411.264	M.T	15858339.84	329011.20 US\$
2	Paraffin Wax	150.144	M.T	7236940.80	150144.00 US\$
3	Micro-crystalline Wax	91.392	M.T	10131717.12	210201.60 US\$
			Total	33,226,997.76	689,356.80

Position

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 694 NC-VI Dt. 05.03.2009	M/s. Tea Group Exports, Kolkata	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00232/AM09 RLA File 02/24/40/235/AM09	Lic No./Date 0210121780 dt. 02.01.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- BLENDED TEA (JAMGURI PF)	200000.000	K.G	27336000.00	544000.00 US\$
			Total	27,336,000.00	544,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	BLACK TEA	100000.000	K.G	10251000.00	204000.00 US\$
			Total	10,251,000.00	204,000.00

Position

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 695 NC-VI Dt. 05.03.2009	M/s. Parkwood Farms Pvt. Ltd., Kolkata	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00247/AM09 RLA File 02/24/40/251/AM09	Lic No./Date 0210122583 dt. 27.01.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- INDIAN FLAVOURED TEA (EARL GREY TEA) (Net Quantity of Bergamot Flavour to be used in the Export Product is 3960.00 Kgs)	99000.000	K.G	11880008.00	174706.00 EURO
			Total	11,880,008.00	174,706.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	BERGAMOT FLAVOUR (LIQUID)	4000.000	K.G	5848000.00	86000.00 EURO
			Total	5,848,000.00	86,000.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 696 NC-VI Dt. 05.03.2009	M/s. Royal Brushes (P) Ltd., Mumbai	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00248/AM09 RLA File 03/95/40/702/AM09		Lic No./Date 0310504057 dt. 28.01.2009	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	63/0- SHAVING BRUSH : 6400 KGS NT WT OF 1) POLYSTYRENE GRANULES : 2700 KGS 2) NYLON MONOFILAMENT 66 : 2500 KGS 3) RIGID PVC SHEET (AS PACKING MATERIAL) : 1400 KGS	6400.000	K.G	1219460.00	26510.00 US\$
			Total	1,219,460.00	26,510.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	POLYSTYRENE GRANULES (INJECTION MOLDING GRADE)	2835.000	K.G	262200.00	5700.00 US\$
2	NYLON MONOFILAMENT 66	2625.000	K.G	724500.00	15750.00 US\$
3	RIGID PVC SHEET (AS PACKING MATERIAL)	1470.000	K.G	120750.00	2625.00 US\$
			Total	1,107,450.00	24,075.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 697 NC-VI Dt. 05.03.2009	M/s. Punjab Chemicals and Crop Protection Ltd., Chandigarh	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00251/AM09 RLA File 03/95/40/835/AM09	Lic No./Date 0310504447 dt. 29.01.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- MARINE OIL KM 2040	3500.000	K.G	5935781.25	118125.00 US\$
			Total	5,935,781.25	118,125.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	FISH MEAL	70000.000	K.G	5628000.00	112000.00 US\$
			Total	5,628,000.00	112,000.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 698 NC-VI Dt. 05.03.2009	M/s. Panama Petrochem Ltd., Mumbai	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00252/AM09 RLA File 03/95/40/832/AM09	Lic No./Date 0310504907 dt. 02.02.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- BASE OIL (AUTOLUB QUALITY)	500.000	M.T	19400000.00	400000.00 US\$
			Total	19,400,000.00	400,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	BASE OIL 150 - N	310.000	M.T	10524500.00	217000.00 US\$
2	BASE OIL SN - 150	200.000	M.T	5820000.00	120000.00 US\$
			Total	16,344,500.00	337,000.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 699 NC-VI Dt. 05.03.2009	M/s. Himadri Chemicals & Inds Ltd., Kolkata	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00231/AM09 RLA File 02/24/40/245/AM09	Lic No./Date 0210121642 dt. 30.12.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- COAL TAR PITCH (BINDER PITCH) (1) SOFTENING POINT : 108-112 DEG. C. (2) QUINOLINE INSOLUBLE : 7-12% MAX (3) TOLUENE INSOLUBLE : 25% MAX. (4) MOISTURE CONTENT : 0.5% MAX.	550.000	M.T	10188750.00	206250.00 US\$
			Total	10,188,750.00	206,250.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	COAL TAR PITCH (HARD PITCH): (1) SOFTENING POINT : 80-100 DEG.C., (2) QUINOLINE INSOLUBLE : 10% MAX. (3) TOLUENE INSOLUBLE : 28-% MAX.	825.000	M.T	9949500.00	198000.00 US\$
			Total	9,949,500.00	198,000.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 700 NC-VI Dt. 05.03.2009	M/s. Himadri Chemicals & Inds Ltd., Kolkata	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00233/AM09 RLA File 02/24/40/241/AM09	Lic No./Date 0210121787 dt. 02.01.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- COAL TAR PITCH (BINDER PITCH) 1.SOFTENING POINT : 108 - 112 DEG.C; (2) Quinoline Insoluble : 7 - 12%. MAX; (3) Toluene Insoluble : 25 MIN.; (4) Moisture Content : 0.5 % MAX.	4200.000	Number	77805000.00	1575000.00 US\$
			Total	77,805,000.00	1,575,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	COAL TAR PITCH (HARD PITCH): 1.SOFTENING POINT : 80 -100 DEG.C; 2. Quinoline Insoluble : 10 % MAX. 3. Toluene Insoluble : 28 % MAX.	6300.000	M.T	75978000.00	1512000.00 US\$
			Total	75,978,000.00	1,512,000.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 701 NC-VI Dt. 05.03.2009	M/s. Gestek Engineering Pvt. Ltd., Noida	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00243/AM09 RLA File 05/24/40/650/AM09	Lic No./Date 0510234536 dt. 15.01.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	61/0- PSA Nitrogen Plants 250 Nm3/hr. Complete With Ammonia Cracker.	2.000	Set	11250000.00	225000.00 US\$
2	61/0- Nitrogen Plant -150 Nm3/hr.	1.000	Set	3995000.00	79900.00 US\$
3	61/0- Dew Point Meter	1.000	Set	134995.00	2699.90 US\$
			Total	15,379,995.00	307,599.90

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Carbon Molecular Sieves CMS-F	4981.000	K.G	2077000.00	41540.00 US\$
2	Dew Point Meter / Hygrometer	4.000	Set	208000.00	4160.00 US\$
			Total	2,285,000.00	45,700.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 702 NC-VI Dt. 05.03.2009	M/s. Haldia Petrochemicals Ltd., Kolkata	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00219/AM09 RLA File 02/24/40/227/AM09	Lic No./Date 0210121216 dt. 17.12.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- Pyrolysis Gasoline (Py Gas)	70000.000	M.T	1055250000.00	21000000.00 US\$
			Total	1,055,250,000.00	21,000,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Naphtha	51380.000	M.T	697098150.00	13872600.00 US\$
			Total	697,098,150.00	13,872,600.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 703 NC-VI Dt. 05.03.2009	M/s. Associated Capsules Pvt. Ltd., Mumbai	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00249/AM09 RLA File 03/94/40/930/AM09	Lic No./Date 0310504088 dt. 28.01.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- CELLULOSE CAPSULES	30000.000	K.G	31500000.00	630000.00 US\$
			Total	31,500,000.00	630,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	HYDROXY PROPYL METHYL CELLULOSE (CELLULOSE ETHER)	34800.000	K.G	29284200.00	574200.00 US\$
			Total	29,284,200.00	574,200.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 704 NC-VI Dt. 05.03.2009	M/s. Boving Fouress Ltd., Bangalore	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00254/AM09 RLA File 07/24/40/518/AM09	Lic No./Date 0710062696 dt. 03.02.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	61/0- Hydro Electric Power Generation plant	2.000	Set	74000000.00	1510204.00 US\$
			Total	74,000,000.00	1,510,204.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Vertical Shaft Synchronous Generator including Type Test Charges 2025KW+10%COL, 6.6KV, 750 rpm	2.000	Set	14335583.00	289607.75 US\$
2	Spares for Generator Bearing RTD s	1.000	Number	16194.00	327.14 US\$
			Total	14,351,777.00	289,934.89

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 705 NC-VI Dt. 05.03.2009	M/s. Jewel Consumer Care Pvt. Ltd., Baroda	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00255/AM09 RLA File 34/24/40/00193/AM09	Lic No./Date 3410023356 dt. 03.02.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	63/0- Interdental Twisted Brush -Friscodent (One Set = 6 Pcs)	400000.000	Set	13004600.00	196000.00 EURO
2	63/0- Interdental Twisted Brush -Perlodent (One Set = 6 Pcs)	400000.000	Set	13004600.00	196000.00 EURO
			Total	26,009,200.00	392,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Twisted Brush Head	5040000.000	Number	8820000.00	129707.88 EURO
2	Relevant Polymer (Polypropylene Granules)	7188.480	K.G	539136.00	7928.47 EURO
3	Relevant Polymer (Thermoplastic Elastomer - TPE)	3244.800	K.G	713856.00	10497.88 EURO
4	Colour Master Batch for Polypropylene Granules	220.320	K.G	66096.00	972.00 EURO
5	Colour Master Batch for TPE -Thermoplastic Elastomer	97.920	K.G	29376.00	432.00 EURO
			Total	10,168,464.00	149,538.23

Position

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 706 NC-VI Dt. 05.03.2009	M/s. Jewel Consumer Care Pvt. Ltd., Baroda	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00256/AM09 RLA File 34/24/40/00202/AM09	Lic No./Date 3410023419 dt. 06.02.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	63/0- TOOTHBRUSH (INTERDENTAL HEAD CYLINDRICAL & CONICAL WITH HANDLE) (One set = One Handle + One Head Cylindrical + One Head Conical)	161204.000	Set	3294332.70	48446.07 EURO
2	63/0- INTERDENTAL TWISTED BRUSH (one set =6pcs)	80584.000	Set	2352569.30	34596.61 EURO

3	63/0- TONGUE CLEANER (One Set = 2 Pcs)	40364.000	Set	642756.34	9452.30 EURO
			Total	6,289,658.34	92,494.98
Import Item (s) Details					
Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Toothbrush Head-Cylindrical	169264.000	Number	592425.00	8712.12 EURO
2	Toothbrush Head-Conical	169264.000	Number	592424.70	8712.12 EURO
3	Twisted Brush Head	507679.000	Number	1116894.24	16424.91 EURO
4	Tongue Cleaner	82343.000	Number	288198.96	4238.22 EURO
5	Relevant Polymer - Polypropylene Granules PET BR 003	1844.170	K.G	461043.44	6780.05 EURO
6	Relevant Polymer -Polypropylene granules	925.230	K.G	69392.49	1020.47 EURO
7	Relevant Polymer - Thermoplastic Elastomer - TPE Thermoplastic	745.980	K.G	164115.40	2413.46 EURO
8	Colour Master Batches for Polypropylene Granules Master Batch for Colour	65.760	K.G	19729.38	290.13 EURO
9	Colour master batches for TPE Master Batch for Colour this licence has been issued in term of para 4.7 of C.H. B. VOL I.	18.080	K.G	5425.46	79.78 EURO
			Total	3,309,649.07	48,671.26

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 707 NC-VI Dt. 05.03.2009	M/s. Mahabir Shellac Factory, Kolkata	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00257/AM09 RLA File 02/24/40/00261/AM09	Lic No./Date 0210123027 dt. 06.02.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	90/0- SHELLAC	110000.000	K.G	14300000.00	301688.00 US\$
			Total	14,300,000.00	301,688.00

Import Item (s) Details

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	STICKLAC		200000.000	K.G	12500000.00	259336.00 US\$
				Total	12,500,000.00	259,336.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 708 NC-VI Dt. 05.03.2009	M/s. Organic India Pvt. Ltd., Lucknow	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00258/AM09 RLA File 06/24/40/0060/AM09		Lic No./Date 0610015119 dt. 11.02.2009	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- TULSI RASPBERRY PEACH Flavored Tulsi (100 gram, packed in a tin) Blend of Tulsi Leaves, Herbs, Extracts and natural Flavorings, Herb (Product Blend is certified Organic) packed in tin.	30000.000	Number	4646400.00	96000.00 US\$
2	67/0- TULSI POMEGRANATE GREEN Flavored Tulsi (100 gram, packed in a tin) Blend of Tulsi Leaves, Herbs, Extracts and natural Flavorings, Herb (Product Blend is certified Organic) packed in tin.	30000.000	Number	4646400.00	96000.00 US\$
3	67/0- TULSI LEMON GINGER Flavored Tulsi (100 gram, packed in a tin) Blend of Tulsi Leaves, Herbs, Extracts and natural Flavorings, Herb (Product Blend is certified Organic) packed in tin.	30000.000	Number	4646400.00	96000.00 US\$
			Total	13,939,200.00	288,000.00

Export Item (s) Details

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Egyptian Organic Hibiscus 8/30, HIBISCUS SABDARIFFA	1000.000	K.G	516600.00	10500.00 US\$
2	Egyptian Organic Lemongrass 8/30, CYMBOPOGON CITRATUS	414.000	K.G	162950.40	3312.00 US\$
3	Black Currant Leaves ORG. CC	621.000	K.G	363583.08	7389.90 US\$
4	Elderberries ORGANIC	414.000	K.G	242388.72	4926.60 US\$
			Total	1,285,522.20	26,128.50

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 709 NC-VI Dt. 05.03.2009	M/s. Organic India Pvt. Ltd., Lucknow	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00259/AM09 RLA File 06/24/40/0057/AM09		Lic No./Date 0610015120 dt. 11.02.2009	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- TULSI POMEGRANATE GREEN FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	49526.000	Boxes	2636764.24	54478.60 US\$
2	67/0- TULSI SWEET ROSE FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.6 GM MIXTURE	30656.000	Boxes	1632125.44	33721.60 US\$
3	67/0- TULSI PASSION FRUIT FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	35000.000	Boxes	1863400.00	38500.00 US\$
4	67/0- TULSI JASMINE FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE	18000.000	Boxes	958320.00	19800.00 US\$
5	67/0- TULSI RED MANGO FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE	149065.000	Boxes	7936220.60	163971.50 US\$
6	67/0- TULSI RASPBERRY PEACH FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH	31000.000	Boxes	1650440.00	34100.00 US\$

	TEA BAG HAVING 1.9 GM MIXTURE				
7	67/0- TULSI CHAMOMILE HONEY FLAVORED TULSI TEA WITH HERBS, EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE	18000.000	Boxes	958320.00	19800.00 US\$
			Total	17,635,590.28	364,371.70

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Egyptian Organic Anise TBC, PIMPINELLA ANISUM	133.000	K.G	55620.60	1130.50 US\$
2	Egyptian Organic Chamomile TBC, CHAMOMILA MATRICARIA	1500.000	K.G	428040.00	8700.00 US\$
3	Egyptian Organic Hibiscus TBC, HIBISCUS SABDARIFFA	650.000	K.G	233454.00	4745.00 US\$
4	Rooibos LEAF, ASPLATHUS LINEARIS	2301.000	K.G	333967.14	6787.95 US\$
5	Mango flavor 6001163 Organic Natural Flavor	260.000	K.G	425717.76	8652.80 US\$
			Total	1,476,799.50	30,016.25

Position

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 710 NC-VI Dt. 05.03.2009	M/s. Reliance Industries Ltd., Mumbai	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00260/AM09 RLA File 03/95/40/806/AM09	Lic No./Date 0310507424 dt. 16.02.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	27111900	62/0- Crude C4 [MIX C4]	2500.000	M.T	55750000.00	1109452.74 US\$
				Total	55,750,000.00	1,109,452.74

Import Item (s) Details

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	27101190	Naphtha	1785.000	M.T	31393687.50	624750.00 US\$
				Total	31,393,687.50	624,750.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 711 NC-VI Dt. 05.03.2009	M/s. Marine Chemicals, Cochin	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00261/AM09 RLA File 10/24/40/00120/AM09	Lic No./Date 1010032622 dt. 16.02.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	66/0- AGAR AGAR / POWDER GRADE FOOD / MICRO BIOLOGICAL/ BACTERIOLOGICAL / PHARMA	15432.600	K.G	10044450.00	206040.00 US\$
			Total	10,044,450.00	206,040.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	AGAR AGAR COMMERCIAL GRADE POWDER (BG/LUT as applicable to be executed with concerned Customs Authrotities)	17000.000	K.G	9945000.00	204000.00 US\$
			Total	9,945,000.00	204,000.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 712 NC-VI Dt. 05.03.2009	M/s. Driplex Water Engineering Ltd., New Delhi	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00266/AM09 RLA File 05/24/40/670/AM09	Lic No./Date 0510236625 dt. 17.02.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	61/0- 1) DM Plant Package for Simhadri Super Thermal Power Project, Stage_II (2x500 MW). (2) Mandatory Spares	2.000	Number	101094600.00	2097400.00 US\$
			Total	101,094,600.00	2,097,400.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Strongly Acidic Cation Exchange (Lewatit Monoplus S-100)	25800.000	Litre	4631474.00	96100.00 US\$
2	Weakly Basic Anion Exchange (Lewatit Monoplus MP-64)	8300.000	Litre	0.00	0.00 US\$
3	Strongly Basic Anion Exchange (Lewatit Monoplus M-500)	9300.000	Litre	0.00	0.00 US\$
4	Strongly Acidic Cation Exchange (Lewatit Monoplus S100 H-MB)	4200.000	Litre	0.00	0.00 US\$
5	Stongly Basic Anion Exchange (Lewatit Monoplus M500-MB)	4200.000	Litre	0.00	0.00 US\$
			Total	4,631,474.00	96,100.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 713 NC-VI Dt. 05.03.2009	M/s. Sukaso Ceraclors Pvt. Ltd., Hyderabad	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00262/AM09 RLA File 09/24/40/421/AM09	Lic No./Date 0910037113 dt. 18.02.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- ZIRCONIUM SILICATE	500000.000	K.G	28920000.00	600000.00 US\$
			Total	28,920,000.00	600,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	ZIRCON SAND (PREMIUM MB)	450000.000	K.G	23859000.00	495000.00 US\$
			Total	23,859,000.00	495,000.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 714 NC-VI Dt. 05.03.2009	M/s. Shree Renuka Sugars Ltd., Belgaum	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00263/AM09 RLA File 07/24/40/627/AM09	Lic No./Date 0710063094 dt. 18.02.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- White Sugar	28572.000	M.T	467148088.00	9651820.00 US\$
			Total	467,148,088.00	9,651,820.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Raw Sugar Content of sucrose by weight, in dry state, in raw sugar corresponding to a polarimeter reading of less than 99.5%	30000.000	M.T	445752000.00	9060000.00 US\$
			Total	445,752,000.00	9,060,000.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 715 NC-VI Dt. 05.03.2009	M/s. Shree Renuka Sugars Ltd., Belgaum	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00264/AM09 RLA File 07/24/40/625/AM09	Lic No./Date 0710063095 dt. 18.02.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- White Sugar	12305.000	M.T	201185113.00	4165323.00 US\$
			Total	201,185,113.00	4,165,323.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Raw Sugar Content of sucrose by weight in dry state in raw sugar corresponding to a polarimeter reading of less than 99.5%	12920.000	M.T	191970528.00	3901840.00 US\$
			Total	191,970,528.00	3,901,840.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 716 NC-VI Dt. 05.03.2009	M/s. Shree Renuka Sugars Ltd., Belgaum	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00265/AM09 RLA File 07/24/40/624/AM09	Lic No./Date 0710063096 dt. 18.02.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- White Sugar	19697.000	M.T	322036326.00	6666039.00 US\$
			Total	322,036,326.00	6,666,039.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Raw Sugar Content of sucrose by weight in dry state in raw sugar corresponding to a polarimeter reading of less than 99.5%	20681.000	M.T	307286570.00	6245662.00 US\$
			Total	307,286,570.00	6,245,662.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

Case No 717 NC-VI Dt. 05.03.2009	M/s. Raj Petro Specialities Pvt. Ltd., Mumbai	Meeting No. 37/08 Dt. 05.03.2009	Status
HQ File No. 01/85/50/00267/AM09 RLA File 03/95/40/947/AM09	Lic No./Date 0310508138 dt. 19.02.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	27121000	62/0- White Petroleum Jelly :- Melting Point Deg. C 56 +/- 2, Congealing Point Deg. C 54+/-1 & Consistency @25 Deg.C110 +/- 5	326.400	M.T	25296000.00	505920.00 US\$
				Total	25,296,000.00	505,920.00

Import Item (s) Details

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	27101960	Base Oil	205.632	M.T	8225300.00	164506.00 US\$
2	27122090	Paraffin Wax	75.072	M.T	3753600.00	75072.00 US\$
3	27129010	Micro-crystalline Wax	45.696	M.T	5255050.00	105101.00 US\$
				Total	17,233,950.00	344,679.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application have not been received. It was decided to call for hard copy of the application from RLA and relist the case on 2.4.2009

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